



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, 1st of March, 2019

SRO 149 .- In exercise of the powers conferred by sub section (1) of section 22 of the National Investigation Agency Act, 2008, Government hereby notifies the Court of Additional District and Sessions Judge, (TADA/POTA), Srinagar and 3rd Additional District and Sessions Judge, (TADA/POTA), Jammu as Special Courts for Kashmir and Jammu provinces respectively for the purpose of trial of offences under the Unlawful Activities (Prevention) Act, 1967.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 01 -03- 2019

NO:LD(A)2010/52

Copy to the:-

1. Commissioner/ Secretary to Government, General Administration Department.
2. Registrar General J&K High Court, Jammu. This is with reference to his letter No.58417/GS dated 28-02-2019.
3. Principal Secretary to Hon'ble Chief Justice J&K High Court, Jammu.
4. Additional District and Sessions Judge, (TADA/POTA), Srinagar.
5. 3rd Additional District and Sessions Judge, (TADA/POTA), Jammu.
6. General Manager, Ranbir Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
7. SRO Section, Department of Law, Justice and PA (W.7. S.C).
8. Incharge Website, Department Of Law, Justice & PA.
9. Concerned file.

(Handwritten signature)
01.03.2019

(Ashish Gupta)

Deputy Legal Remembrancer

(Handwritten signature)
01.03.2019